

ITEM NO.41

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.12030/2014

(Arising out of impugned final judgment and order dated 18/12/2013 in CMA No. 4252/1982 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAJENDRA SINGH GAHLAUT & ANR

Petitioner(s)

VERSUS

THE REG. COOP. SOCIETIES U.P & ORS

Respondent(s)

(With interim relief and office report)

Date : 07/12/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. E. C. Agrawala, AOR
Mr. Abhinav Agrawal, Adv.
Mr. Gurunath R. Naik, Adv.

For Respondent(s) Mr. Prasenjit Kr. Chakravorthy, Adv.
Mr. Ravi Prakash Mehrotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Regard being had to the letter circulated on behalf of the petitioners, seven weeks' time is granted for filing rejoinder affidavit.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master